Annual Accounts of the National Human Rights Commission, New Delhi, for the year 2006-2007, and Audit Report thereon.

Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 8182/08]

Notification of the Ministry of Commerce and Industry

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION, MINISTRY OF COMMERCE AND INDUSTRY (SHRI ASHWANI KUMAR): Sir, I lay on the Table, a copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Industrial Policy and Promotion), Notification G.S.R. 246(E), dated the 5th February, 2008, regarding de-reservation of 79 items from the list of items reserved for exclusive manufacture in Small Scale Sector, under sub-section (2H) of section 29B of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. L.T. 8191/08]

MESSAGES FROM LOK SABHA

- (i) The Appropriation (Railways) Vote on Account Bill, 2008.
- (ii) The Appropriation (Railways) Bill, 2008.
- (iii) The Appropriation (Railways) No. 2 Bill, 2008.
- (iv) The Representation of the People (Amendment) Bill, 2008.
- (v) The Delimitation (Amendment) Bill, 2008.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

(I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the appropriation (Railways) Vote on Account Bill, 2008, as passed by Lok Sabha at its sitting held on the 11th March, 2008.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(II)

In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Railways) Bill, 2008, as passed by Lok Sabha at its sitting held on the 11th March, 2008.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(HI)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Railways) No. 2 Bill, 2008, as passed by Lok Sabha at its sitting held on the 11th March, 2008.